

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF

M/s. S&S INDUSTRIES AND ENTERPRISES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s S&S Industries And Enterprises Limited.
2	Date of incorporation of corporate debtor	12 th October, 1990.
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Chennai.
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51103TN1990PLC019764
5	Address of the registered office and principal office (if any) of corporate debtor	ArcotLadavaram Main Road Mangadu, ArcotTaluk, Vellore, Tamil Nadu-632503
6	Insolvency commencement date in respect of corporate debtor	30 th September, 2019 [Order of NCLT, Chennai Division Bench, Petition No. IBA/685/2019]
7	Estimated date of closure of insolvency resolution process	28 th March,2020.[Being 180 days from Insolvency commencement date]
8	Name and registration number of the insolvency professional acting as interim resolution professional	CA. Mahalingam Suresh kumar Reg.No.- IBBI/IPA-001/IP-P00110/2017-18/10217
9	Address and e-mail of the interim resolution professional, as registered with the Board	CA. MAHALINGAM SURESH KUMAR M/s SPP & Co, Chartered Accountants, No.27/9, NivedhVikas, Pankaja Mill Road, Puliyakulam, Coimbatore – 641 045. e-mail: msureshkumar@icai.org
10	Address and e-mail to be used for correspondence with the interim resolution professional	CA. MAHALINGAM SURESH KUMAR M/s SPP & Co, Chartered Accountants, No.27/9, NivedhVikas, Pankaja Mill Road, Puliyakulam, Coimbatore – 641 045. e-mail: msureshkumar@icai.org
11	Last date for submission of claims	14 th October,2019
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL

M/s. SPP & Co., Chartered Accountants

No.27/9, NivedhVikas, Pankaja Mill Road,Puliyakulam, Coimbatore - 641 045.

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13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NIL
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	www.ibbi.gov.in → Quick Links → Downloads → IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 .

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s S&S Industries And Enterprises Limited** on **30th September, 2019**.

The creditors of **M/s S&S Industries And Enterprises Limited**, are hereby called upon to submit their claims with proof on or before **14th October, 2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 1st October, 2019

Place : Coimbatore.

Sd/- (CA. MAHALINGAM SURESH KUMAR 10217)

Name and Signature of Interim Resolution Professional



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English

Tamil (தமிழ்)

The New Indian Express

Dinamani (தினமணி)

Chennai Edition

Vellore Edition

Nagapattinam Edition.



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